

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-38/2022/1593/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri Jitu Mani Barman,
District & Sessions Judge,
Goalpara.

Dated Guwahati, the th 29 February, 2024.

Sub:- **Earned leave.**

Ref:- Letter No. DJG/865 Dated 23.02.2024.

Sir,

With reference to the above, I am directed to inform you have been granted **eighteen days earned leave from 11.03.2024 to 28.03.2024** (prefixing 08.03.2024 to 10.03.2024; suffixing 29.03.2024), **along with station leave permission, from the evening of 09.03.2024 till the morning of 30.03.2024**, subject to submission of your Leave Admissibility Report from the O/o the Accountant General (A&E), Assam. Further, you are allowed to hand over charge of your Court and Office to the Additional District & Sessions Judge, Goalpara, and in his absence, to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-38/2022/1594-1595/A, dated , 29-02-2024

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information and necessary action. (Copy of leave application is enclosed herewith).
- ✓ 2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

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